

The cancelled flats are again released as per terms and conditions indicated in the brochure for allotment to the registrants awaiting allotment.

(c) The allotment/allocation of cancelled flats is considered for restoration on payment of restoration charges at the rate of Rs.2,500/- for category-II flat and Rs.3,750/- for category-III flats.

Vice-Chairman, DDA/Commissioner (Housing) have been empowered to restore allocation/ allotment in deserving cases.

(d) Information is being collected and will be laid on the Table of the House.

[English]

#### **CBSE Examination Centres for Gulf Returnees**

1759. SHRI H.C. SRIKANTIAH: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether the Government propose to open 5 Examination Centres for Central Board of Secondary Education examinations for the benefit of children who have come back from Gulf countries; and

(b) if so, the places where these examination centres are likely to be set up?

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT (SHRI RAJMAN-GAL PANDE): (a) Central Board of Secondary Education (CBSE) has set up six special examination centres in India for the benefit of children who have come back from Gulf countries.

(b) Such examination centres are situated in Bangalore, Bombay, Delhi, Hyderabad, Madras and Trivandrum.

#### **Palmolein to Karnataka**

1760. SHRI H.C. SRIKANTIAH: Will the Minister of FOOD AND CIVIL SUPPLIES be pleased to state:

(a) whether the Union Government have released palmolein oil to Karnataka during December 1990 and January and February, 1991:

(b) if so, the details thereof; and

(c) if not, the reasons therefor?

THE MINISTER OF FOOD AND CIVIL SUPPLIES (RAO BIRENDER SINGH): (a) to (c). On account of non-availability of adequate stock of edible oils, no allocation of imported oils under PDS was made to any State/UT during the months of December 1990 and January, 1991. 1600 MTs of RBD Palmolein has been allocated to Karnataka during the month of February, 1991.

#### **Import of edible oils by NDDB**

1761. SHRI RAM NAIK: Will the Minister of FOOD AND CIVIL SUPPLIES be pleased to state:

(a) whether the National Dairy Development Board was allowed to supplement domestic supplies of edible oils with imported oils;

(b) if so, the quantity allowed for imports and the actual imports made against the target;

(c) the guidelines prescribed by the Government for blending of edible oils; and

(d) the quantity of edible oils produced during the last three years, the total quantity imported and the total price paid for the same?